C	-	nsolvency Rules & Regulations from 12 th February 2023	3 Months	30,000
Code	Description and abbreviati	on	Duration	Fees
et	hics	COMMENCING FROM 12 ^T	^H FEB 20)23
ar	and professional			
fie	fields of general, legal INSOLVENCY			
	lobal debates in the	GROUP & CROSS-	BORD	ER
	solvency			
	oss-border	CERTIFICATE COU	IRSE	ON
	nderstanding of	OF INDIA		
	n-depth	INSOLVENCY AND BANKRU	JPTCY	BOARD
	LEARNINGS	IN ASSOCIATION V	VIIH	
	nd bankruptcy			
	spects of insolvency	NATIONAL LAW UNIVERS		ELHI
• I	egal and practical	COMMERCIA		
		CENTRE FOR TRANSN	ATION	АТ. /
	Insolvency and Bankruptcy Boar India	Azadi _{Ka}	NTRE FOR TRANSMATIONAL	
983 ·	भारतीय दिवाला और शोधन अक्षमता बोर्ड			

।।-यायस्तत्र प्रमाणं स्यात ।।

TARGET PARTICIPANTS:

- Government officials in the areas of tax, revenue and law In-house counsel of PSUs
- Working Professionals like CA, CS, CMA, MBA, Bankers, Insolvency Practitioners, Consultants, Lawyers, Stakeholders in Insolvency Proceedings- Creditors, Corporate Debtors, and the like
- Academicians in law, finance, economics, business and management studies;
- Students in post-graduate and doctoral courses in any discipline
- Students of graduate course in any discipline (For law student, only 3rd year of 3-year LLB course, or 4th/5th year of 5-year integrated BA.LLB/BBA.LLB/BCom. LLB).

Last Date to Apply- 10th February 2023. Mode: Online Classes on Sundays, 10:00 am to 01:00 pm

Interested candidates may apply to the course through the following process:

- (i) payment of fees at online Payment Link: <u>https://rzp.io/1/nzr24WVi</u>
- (ii) fill up registration form at the online link along with payment details: <u>https://forms.gle/7pt7gAyry2hAuKkFA</u>
- (iii) email screenshot/proof of fee/receipt to cirp@nludelhi.ac.in



Email: cirp@nludelhi.ac.in Webpage: https://nludelhi.ac.in/announcment2.aspx?id=43295